

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting of NC-VI held on 12.11.2009

Meeting No. 28/AM10 for the licensing year 2009-10 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 12.11.2009 under the Chairmanship of Shri A.K. SINGH, Jt. DGFT. Following officers were present in the meeting.

S.No.	Name of the Officer	Designation	Department
1.	Sh. Shaish Kumar	IA	DIPP
2.	Sh. A.K. Ojha,	AD	MSME
3.	Sh. T.M. Skaria	DDG	DGFT
4.	Sh. J.P.Maurya	AD	MFPI
5.	Sh. Raghu Nath	FTDO	DGFT

Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 12 months as per Public Notice 37 dated 23.08.2007

1	576	M/S. J.M.A Mfg. PVT. LTD., N. DELHI	M.No. 28 DT. 12.11.	Status: Transferred.
	HQ File :01/85/050/009/AM10	RLA File :05/24/40/0007/AM10	Lic.No/Date:0510239832 Dt. 16.04.2009	
	The case was considered by the committee as per agenda. The Committee decided to transfer the case to DES-V to take view alongwith their similar case of the applicant.			

2	577	M/S. BIRLA CORPORATION LTD., KOLKATA	M.No. 28 DT. 12.11.	Status: Approved.
	HQ File :01/85/050/0041/AM10	RLA File :02/24/40/0011/AM10	Lic.No/Date:0210126879 Dt. 26.05.2009	
	The case was considered by the committee as per agenda. The Committee had ratified norm in this case in meeting No 15/10 dated 13.8..09. Representation submitted by the applicant Firm in regard to Import input N0. 4 was considered and the Committee decided to correct its quantity to 3.83 MT. RA to take consequential action as per policy/procedure.			

3	578	M/S. BIRLA CORPORATION LTD., KOLKATA	M.No. 28 DT. 12.11.	Status: Approved.
	HQ File :01/85/050/0040AM10	RLA File :02/24/40/0010/AM10	Lic.No/Date:0210126877 Dt. 26.05.2009	
	The case was considered by the committee as per agenda. The Committee had ratified the case in meeting N0. 15/10 dated 13.08.09. Committee considered the representation submitted later by the firm and allowed Import input at Sl. No 3 also i.e. 0.0000766 kg of Grinding Media/ kg of export product. Furnace oil is disallowed. RA to take consequential action as per policy/procedure.			

4	579	M/S. THE CAMPCO LTD., KARNATAKA	M.No. 28 DT. 12.11.	Status: Deferred.
	HQ File :01/85/050/0250/AM10	RLA File :07/24/40/00766/AM07	Lic.No/Date:0710050546 Dt. 13.03.2007	
	The case was considered by the committee as per agenda. Committee agreed to allow products containing Cocoa Powder, which will account for 59 MT of bye product ie ‘Cocoa Powder’ in the additional export product. In the information given applicant does not bifurcate product quantity of 6 products and total quantity of Cocoa Powder in each product. Once this information is available , Committee will decide the quantity to be allowed. Applicant may therefore provide the details.			
	Case to be relisted on 10.12.2009.			

5	580	M/S. :CRI LIMITED	M.No. 28 DT. 12.11.2009	Status: Withdrawn
	Case No.:3/13/85-ALC3/2008			
	HQ File :01/85/050/00093/AM09/	RLA File :02/24/040/00323/AM08/	Lic.No/Date:0210111922 30.04.2008	
The case was considered by the committee as per agenda. The Committee observed that the case has already been decided in NC meeting No. 24/ AM10 held on 15.10.2009. The Committee decided to withdraw the case.				

6	581	M/S. DHAMPUR SPECIALITY SUGAR LTD., N.	M.No. 28 DT. 12.11.2009	Status: Reject
	Case No.:3/13/85-ALC3/2008	DELHI		
	HQ File :01/85/162/00963/AM07/	Fixation of SION for export product “Invert Sugar”- against import of Cane Sugar Refined.		
	The case was considered by the committee as per agenda. The Committee observed that industry data for 2-3 companies regarding production/export of invert Sugar has not been made available, in the absence of which it would not be possible to fix standard norms. Committee was, therefore, constrained to reject the case.			
RA to take consequential action as per policy/procedure.				

7	582 Case No.:3/13/85-ALC3/2008	M/S. DHAMPUR SPECIALITY SUGAR LTD., N. DELHI	M.No. 28 DT. 12.11.2009	Status: Reject
	HQ File :01/85/162/00910/AM07/	Fixation of SION for export product “Demerara Sugar”-against import of Cane Sugar Refind. .		
	The case was considered by the committee as per agenda. The Committee observed that industry data for 2-3 companies regarding production/export of Demerara Sugar has not been made available, in the absence of which it is not possible fix standard norms. Committee was, therefore, constrained to reject the case.			
	RA to take consequential action as per policy/procedure.			

8	583 Case No.:8/28/85-ALC3/2009	M/S. INDIAN WRITING INSTRUMENTS (P) LTD;	M.No. 28 DT. 12.11.2009	Status: Deferred
	HQ File :01/85/050/00149/AM10/	RLA File :03/94/040/00615/AM10/	Lic.No/Date:0310543608 03.11.2009	
	The case was considered by the committee as per agenda. The Committee decided to defer the case. To be re-listed on 10.12.2009			

9	584	M/S. CHOICE TRADING CORPORATION	M.No. 28 DT. 12.11.2009	Status:
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Case No.:1/28/85-ALC3/2009		PRIVATE LIMITED	Approved.	
HQ File :01/85/050/00140/AM10/		RLA File :10/24/040/00082/AM10/	Lic.No/Date:1010035840 30.10.2009	
The case was considered by the committee as per agenda. The Committee decided to approve the case as applied for, as under:-				
Export Item	Qty.	Import Item	Qty.	
Frozen IQF Mealkit containing shrimps, vegetables, pasta , sauce & Rice (Total net weight of Shrimps =22860 Kgs. Veg=30000 KG, Pasta =30000 Kg, Sauce =20000KG & Rice-17140 Kgs. [The imported Shrimps shall be accounted for in export product and be reflected in shipping bills].	120000.000KG	SHRIMPS FROZEN RAW PEELED, DEVEINED, TAIL- OFF	24000.000KG	
RA to take consequential action as per policy/procedure				

10	585 Case No.:4/28/85-ALC3/2009	M/S. WAXOILS PRIVATE LIMITED	M.No. 28 DT. 12.11.2009	Status: Transferred.
	HQ File :01/85/050/00143/AM10/	RLA File :03/95/040/00434/AM10/	Lic.No/Date:0310543507 30.10.2009	Defer Date:
	The case was considered by the committee as per agenda. The Committee observed that ITC (HS) Code of export product is mentioned wrongly. It appears to be part of chapter 34 of ITC (HS) . The Committee decided to transfer the case to DES – IV.			

11	586 Case No.:8/28/85-ALC3/2009	M/S. INDIAN WRITING INSTRUMENTS (P) LTD;	M.No. 28 DT. 12.11.2009	Status: Deferred
	HQ File :01/85/050/00147/AM10/	RLA File :03/94/040/00607/AM10/	Lic.No/Date:0310543603 03.11.2009	
	The case was considered by the committee as per agenda. The Committee decided to defer the case. To be re-listed on 10.12.2009			

12	587 Case No.:20/28/85-ALC3/2009	M/S. PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	M.No. 28 DT. 12.11.2009	Status: Deferred
	HQ File :01/85/050/00159/AM10/	RLA File :03/95/040/00379/AM10/	Lic.No/Date:0310544044 05.11.2009	
	The case was considered by the committee as per agenda. The Committee decided to defer the case and to link the earlier case. To be re-listed on 10.12.2009.			

13	588 Case No.:21/28/85-ALC3/2009	M/S. ALKALOIDS CORPORATION	M.No. 28 DT. 12.11.2009	Status: Deferred.
	HQ File :01/85/050/00160/AM10/	RLA File :02/24/040/00150/AM10/	Lic.No/Date:0210133376 06.11.2009	
	The case was considered by the committee as per agenda. The Committee decided to refer the case to AYUSH on receipt of hard copy of application. To be relisted on 10.12.09			

14	589 Case No.:12/28/85-ALC3/2009	M/S. INDO GERMAN ALKALOIDS	M.No. 28 DT. 12.11.2009	Status: Deferred
	HQ File :01/85/050/00151/AM10/	RLA File :03/94/040/00641/AM10/	Lic.No/Date:0310543792 04.11.2009	
	The case was considered by the committee as per agenda. The Committee decided to defer the case and link the earlier case. To be re-listed on 10.12.2009.			

15

590 Case No.:19/28/85-ALC3/2009	M/S. STANES MJF TEAS LIMITED	M.No. 28 DT. 12.11.2009	Status: Approved.
HQ File :01/85/050/00158/AM10/	RLA File :32/24/040/00036/AM10/	Lic.No/Date:3210041671 05.11.2009	
The case was considered by the committee as per agenda. The Committee decided to approve the case on net to net basis as applied for as under:-			
Export item	Qty	Import item	Qty
TEA BAGS CONTAINING 10,000 KGS OF IMPORTED VIETNAM BLACK TEA F AT 4:1 RATIO.	12500.000 KG	VIETNAM BLACK TEA F	10000.000 KG
RA to take consequential action as per policy/procedure			

16	591 Case No.:18/28/85-ALC3/2009	M/S. NATURO FOOD&FRUIT PRODUCTS PVT LTD	M.No. 28 DT. 12.11.2009	Status: Deferred
	HQ File :01/85/050/00157/AM10/	RLA File :07/24/040/00265/AM10/	Lic.No/Date:0710068012 04.11.2009	
	The case was considered by the committee as per agenda. The Committee decided to defer the case. To be re-listed on 10.12.2009			

17

592 Case No.:8/19/85-ALC3/2009	M/S. EXOTIC NATURALS, MUMBAI	M.No. 28 DT. 12.11.2009	Status: Approved
HQ File :01/85/050/00095/AM10/	RLA File :03/94/040/00120/AM10/	Lic.No/Date:0310526775 02.07.2009	
The case was considered by the committee as per agenda. The Committee perused technical literature and approved import quantity based on Emetine content of 1.1 % and ratified norms as under :-			
Export item	Qty	Import item	Qty
IPECACUANHA LIQUID EXTRACT 2 PERCENT Emetine content 2 %	860.000 KG	IPECAUANH ROOTS Containing Emetine content rage 0.8 %-1.1 %	1702.000 KG.
RA to take consequential action as per policy/procedure.			

18	593 Case No.:17/28/85-ALC3/2009		M/S. GROVER VINEYARDS LTD.,	M.No. 28 DT. 12.11.2009	Status: Approved
	HQ File :01/85/050/00156/AM10/		RLA File :07/24/040/00237/AM10/	Lic.No/Date:0710067190 24.09.2009	
	The case was considered by the committee as per agenda. It was noted that several cases of this Firm have been ratified by the Committee on net to net basis with zero percentage wastage. It was decided to ratify the norms on repeat basis as under:-				
	Export Item	Qty	Import Item	Qty	
	Processed Still Wine 12.5 % Alcohol	2280.000 Ltre	Raw Still Wine 12.5 % Alcohol	2280.000 Ltre	
RA to take consequential action as per policy/procedure					

19	594 Case No.:3/28/85-ALC3/2009	M/S. :GROVER VINEYARDS LTD.,	M.No. 28 DT. 12.11.2009	Status: Approved
	HQ File :01/85/050/00142/AM10/	RLA File :07/24/040/00144/AM10/	Lic.No/Date:0710066854 07.09.2009	
	The case was considered by the committee as per agenda. It was noted that several cases of this Firm have been ratified by the Committee on net to net basis with zero percentage wastage. It was decided to ratify the norms on repeat basis as under:-			
	Export Item	Qty	Import Item	Qty
	Processed Still Wine 12.5 % Alcohol	2280.000 Ltre	Raw Still Wine 12.5 % Alcohol	2280.000 Ltre
RA to take consequential action as per policy/procedure.				

20	595 Case No.:5/28/85-ALC3/2009	M/S. GROVER VINEYARDS LTD.,	M.No. 28 DT. 12.11.2009	Status: Approved
	HQ File :01/85/050/00144/AM10/	RLA File :07/24/040/00146/AM10/	Lic.No/Date:0710066853 07.09.2009	
	The case was considered by the committee as per agenda. It was noted that several cases of this Firm have been ratified by the Committee on net to net basis with zero percentage wastage. It was decided to ratify the norms on repeat basis as under:-			
	Export Item	Qty	Import Item	Qty
	Processed Still Wine 12.5 % Alcohol	22771.000 Litre	Raw Still Wine 12.5 % Alcohol	22771.000 Ltre
RA to take consequential action as per policy/procedure				

21	596	M/S. GROVER VINEYARDS LTD.,	M.No. 28 DT. 12.11.2009	Status: Approved
	Case No.:6/28/85-ALC3/2009			
	HQ File :01/85/050/00145/AM10/	RLA File :07/24/040/00120/AM10/	Lic.No/Date:0710066855 07.09.2009	
	The case was considered by the committee as per agenda. It was noted that several cases of this Firm have been ratified by the Committee on net to net basis with zero percentage wastage. It was decided to ratify the norms on repeat basis as under:-			

Export Item	Qty	Import Item	Qty
Processed Still Wine 12.5 % Alcohol	22656.000 Litre	Raw Sill Wine 12.5 % Alcohol	22656.000 Litre
RA to take consequential action as per policy/procedure			

22	597 Case No.:7/28/85-ALC3/2009	M/S. GROVER VINEYARDS LTD.,	M.No. 28 DT. 12.11.2009	Status: Approved						
	HQ File :01/85/050/00146/AM10/	RLA File :07/24/040/00145/AM10/	Lic.No/Date:0710066852 07.09.2009							
	The case was considered by the committee as per agenda. It was noted that several cases of this Firm have been ratified by the Committee on net to net basis with zero percentage wastage. It was decided to ratify the norms on repeat basis as under:- <table><tr><td>Export Item</td><td>Qty</td><td>Import Item</td><td>Qty</td></tr><tr><td>Processed Still Wine 12.5 % Alcohol</td><td>23135.000 Ltre</td><td>Raw Still Wine 12.5 % Alcohol</td><td>23135.000 Ltre</td></tr></table> RA to take consequential action as per policy/procedure.				Export Item	Qty	Import Item	Qty	Processed Still Wine 12.5 % Alcohol	23135.000 Ltre
Export Item	Qty	Import Item	Qty							
Processed Still Wine 12.5 % Alcohol	23135.000 Ltre	Raw Still Wine 12.5 % Alcohol	23135.000 Ltre							

23	598 Case No.:15/28/85-ALC3/2009	M/S. WESTERN INDIA CASHEW COMPANY (P) LTD.,	M.No. 28 DT. 12.11.2009	Status: Approved.
	HQ File :01/85/050/00154/AM10/	RLA File :32/24/040/00030/AM10/	Lic.No/Date:3210041398 05.10.2009	
	The case was considered by the committee as per agenda. The Committee decided to approve the case as applied for. RA to take consequential action as per policy/procedure			

24	599 Case No.:9/28/85-ALC3/2009	M/S. CROWN PRODUCTS PVT LTD	M.No. 28 DT. 12.11.2009	Status: Rejected
	HQ File :01/85/050/00148/AM10/	RLA File :03/94/040/00301/AM10/	Lic.No/Date:0310533776 13.08.2009	
	The case was considered by the committee as per agenda. It was noted that the import item is neither an active ingredient nor is it needed for cultivation and production of Green Banana. Further, the permissible norms of application of insecticide in the storage location for the intended usage in India and buying country have not been given. Committee observed that no justification has been provided for allowing import item. Therefore, Committee decided to reject the case.			
	RA to take consequential action as per policy/procedure			

25	600 Case No.:2/28/85-ALC3/2009	M/S. LITTLE BEE PRODUCTS,	M.No. 28 DT. 12.11.2009	Status: Approved
	HQ File :01/85/050/00141/AM10/	RLA File :30/24/040/00014/AM10/	Lic.No/Date:3010062706 18.08.2009	
	The case was considered by the committee as per agenda. Since the import item is packing material, Committee decided to approve the case as per packing policy.			
	RA to take consequential action as per policy/procedure			

26	601 Case No.:16/28/85-ALC3/2009	M/S. M & B ENGINEERING PVT. LTD.	M.No. 28 DT. 12.11.2009	Status: Deferred.
	HQ File :01/85/050/00155/AM10/	RLA File :08/24/040/00039/AM10/	Lic.No/Date:0810083363 06.10.2009	

The case was considered by the committee as per agenda. The Committee decided to refer the case to DIPP for their comments. To be re-listed on 10.12.2009.

27	602 Case No.:9/42/85-ALC3/2007	M/S. CORONET PRODUCTS PVT. LTD,	M.No. 28 DT. 12.11.2009	Status: Approved
	HQ File :01/85/050/00145/AM08/	RLA File :34/24/040/00059/AM08/	Lic.No/Date:3410019235 19.07.2007	
	The case was considered by the committee as per agenda & Committee approved the case on repeat basis as per ALC decision in Meeting No. 7/87-ALC-I/2007 dated 23.5.07.			
	RA to take consequential action as per policy/procedure			

28	603 Case No.:22/2/85-ALC3/2008	M/S. RUCHI SOYA INDUSTRIES LTD	M.No. 28 DT. 12.11.2009	Status: Rejected
	HQ File :01/85/050/00022/AM09/	RLA File :03/95/040/00764/AM07/	Lic.No/Date:0310430730 28.05.2007	
	The case was considered by the committee as per agenda. It was noted that import of vegetable/ edible oils classified under chapter 15 of ITC HS book are not allowed for import under para 4.7 of HBP-2009-2014 .Therefore, the Committee rejected the case. RA to take consequential action as per policy/procedure			

29

604 Case No.:3/7/85-ALC3/2008		M/S. KIRBY BUILDING SYSTEMS INDIA LTD.	M.No. 28 DT. 12.11.2009	Status: Approved
HQ File :01/85/050/00068/AM09/		RLA File :09/24/040/00393/AM08/	Lic.No/Date:0910032498 31.12.2007	
The case was considered by the committee as per agenda. In consultation with technical representative present in meeting Committee decided to approve the case and ratified norms as under:-				
Export Item	Qty	Import Item	Qty	
PRE FABRICATED STEEL BUILDING (425 MT)	1.000 Set	1.H T PLATES ASTM A 572 GR 345 2. PLAIN/BARE GALVANIZED ASTM A 653M, GR-340 3.PRE PAINTED SHEETING COILS ASTM A 792 GR 340 AZ 150 4. ROPE SEALING TAPE AS PER KIRBY SPECIFICATIONS. 5. SEALANT TUBES AS PER KKIRBY SPECIFICATIONS. 6. SKY LIGHT (FIBRE GLASS POLYESTE PANEL) 1.5X1000X 3300MM AS PER KIRBY SPECIFICATIOONS	1.03 MT/MT content of import item in export product. 1.0075 MT /MT content of import item in export product 1.0075 MT content of import item in export product Net to net Net to net Net to net	

		7. FCWA WIRE AWS A5—20/E71T-I	
			2.596 MT
	RA to take consequential action as per policy/procedure.		

30	605 Case No.:13/28/85-ALC3/2009	M/S. ASSOCIATED CAPSULES PVT. LIMITED	M.No. 28 DT. 12.11.2009	Status: Deferred
	HQ File :01/85/050/00152/AM10/	RLA File :03/94/040/00511/AM10/	Lic.No/Date:0310538641 22.09.2009	
	The case was considered by the committee as per agenda. The Committee decided to defer the case and to link the similar case.. To be listed on 10.12.2009.			

31	606 Case No.:11/28/85-ALC3/2009	M/S. ASSOCIATED CAPSULES PVT. LIMITED	M.No. 28 DT. 12.11.2009	Status: Deferred
	HQ File :01/85/050/00150/AM10/	RLA File :03/94/040/00515/AM10/	Lic.No/Date:0310538825 22.09.2009	
	The case was considered by the committee as per agenda. The Committee decided to defer the case and to link the similar case. To be listed on 10.12.2009.			

32	607 Case No.:14/28/85-ALC3/2009	M/S. RIDDHI SIDDHI GLUCO BIOLS LTD.	M.No. 28 DT. 12.11.2009	Status: Deferred.
	HQ File :01/85/050/00153/AM10/	RLA File :08/24/040/00160/AM10/	Lic.No/Date:0810083289 01.10.2009	
	The case was considered by the committee as per agenda. The Committee decided to defer the case and to link the similar case file. To be listed on 10.12.2009.			

33	608 Case No.:22/28/85-ALC3/2009	M/S. NATURO FOOD&FRUIT PRODUCTS PVT LTD	M.No. 28 DT. 12.11.2009	Status: Deferred.
	HQ File :01/85/050/00161/AM10/	RLA File :07/24/040/00275/AM10/	Lic.No/Date:0710068117 09.11.2009	
	The case was considered by the committee as per agenda. The Committee decided to defer the case. To be listed on 10.12.2009.			

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